

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(2)

O.A. No. 503 of 1994

New Delhi, this the 15th day of March, 1994.

Hon'ble Mr Justice S.K.Dhaon, Vice Chairman.

Hon'ble Mr B.N.Dhondiyal, Member(A).

Om Pal Singh S/O Shri Khazan Singh,
R/O C/495, Gali No.8, Ashok Nagar,
Shahdara, Delhi. Applicant

(None appeared - though represented).

vs.

1. Addl. Collector of Customs, Air Cargo,
International Indira Gandhi Air Port,
New Delhi.

2. The Collector of Customs and
Central Excise Collectorate,
Custom House, C.R. Building,
New Delhi. Respondents.

ORDER (oral)

Justice S.K.Dhaon, Vice Chairman

This O.A. was presented in the Registry
on 14.12.1993. The office has pointed out
certain defects in it. The applicant was given
time to remove the defects, that not having been
done, the matter has been placed before us in
accordance with rule 5(4)(a) of the Central
Administrative Tribunal (Procedure) Rules, 1987.

2. The case has been called in the revised
list. No one has appeared in support of this
application. This application is, therefore,
dismissed as defective.

(B.N.Dhondiyal)
Member(A)

(S.K.Dhaon)
Vice Chairman

/sds/